

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4123
ANSWERED ON:05.09.2012
INSUFFICIENT ALLOCATIONS FOR CSR
Anuragi Shri Ghansyam ;Singh Shri Bhola

Will the Minister of COAL be pleased to state:

- (a) whether the Comptroller and Auditor General (CAG) has criticized the Coal India Limited (CIL) for insufficient allocation thereby abdicating its Corporate Social Responsibility (CSR);
- (b) if so, the details of the amount outstanding against CIL under CSR;
- (c) whether the CIL has violated the norms of collecting an amount of Re. 1 per tonne under CSR;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether the Government has fixed any responsibility in this regard and if so, the action taken against the officials found guilty; and
- (f) the appropriate steps taken/ being taken by the Government for the effective monitoring of CSR works?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (f) Comptroller and Auditor general (CAG) has not given any adverse remark for insufficient allocation of fund by CIL under the head, Corporate Social Responsibility (CSR). Coal India Limited is providing funds under CSR based on the approved policy which inter-alia states that for funding against CSR to be executed by CIL, 2.5 % of retained profit of last year of CIL shall be allocated for execution of CSR activities. The amount due on Coal India Limited and collecting an amount of Rs.1 per tone under CSR are not applicable in this case. A Separate CSR Cell has been established in CIL and subsidiary companies for effective monitoring of CSR works.